

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA-2893/2018

New Delhi, this the 02nd day of August, 2018

**Hon'ble Sh. V. Ajay Kumar, Member(J)
Hon'ble Sh. A.K. Bishnoi, Member(A)**

Isab Khan, age- 56 years, Group-C,
Post Head Constable(PIS No-28820892)
S/o Sh. Fule Khan,
R/o-C-117, Chankaya Place,
C-1, Janakpuri, Delhi. ... Applicant

(Through Sh. Rajesh for Sh. Sachin Chauhan)

Versus

1. Govt. of NCTD through
The Chief Secretary,
Govt. of NCTD,
A-Wing, 5th Floor,
Delhi Secretariat, New Delhi-110113.
2. The Commissioner of Police,
Delhi Police,
Police Headquarters, IP Estate,
New Delhi.
3. The Dy. Commissioner of Police, Security,
Vinay Marg, Chanakaya Puri,
Delhi. ... Respondents

ORDER(ORAL)

Hon'ble Sh. V. Ajay Kumar, Member(J)

Heard Sh. Rajesh, proxy counsel for the applicant.

2. The applicant, a Constable in Respondents-Delhi Police, filed this OA seeking the following reliefs:

“8.1. To further direct the respondents to re-fixed the pay of the applicant w.e.f. 1.6.1996 i.e. the day after applicant

granted annual increment (after giving the benefit of exercising the option as per recommendation of 5th Pay Commission) at par as given to HC Jagdish Chander in pursuance of Hon'ble CAT judgment dated 25.02.2011 in OA No-1750/2008 and compliance order of department dated 26.04.2011 and Hon'ble Tribunal judgment dated 28.8.2015 in OA No. 3141/2012 (Udaibir vs. GNCTD), OA No-1440/2016 titled as Yashbir Singh, ASI vs. GNCTD dated 26.04.2016 (already complied) OA No. 37/2018 dated 4.1.18 (Ravinder Singh vs. GNCTD) (already complied by the department i.e. Delhi Police) with all consequential benefits and pay & allowances and all arrears.

8.2. To direct the respondents to dispose of the representation of the applicant(annexed long with the OA) for considering the case of applicant for re-fixing the pay w.e.f. 1.6.1996 i.e. the day after applicant granted annual increment (after giving the benefit of exercising the option as per recommendation of 5th Pay Commission) at par as given to HC Jagdish Chander in pursuance of Hon'ble CAT judgment dated 25.02.2011 in OA No-1750/2008 and compliance order of department dated 26.04.2011 and Hon'ble Tribunal 28.8.2015 in OA No. 3141/2012(Udaibir vs. GNCTD), OA No-1440/2016 titled as Yashbir Singh, ASI vs. GNCTD dated 26.04.2016 already complied with all consequential benefits and pay & allowances and all arrears

Or/And

Any other relief which this Hon'ble court deems fit and proper may also be awarded to the applicant."

3. It is submitted that the applicant made number of representations including Annexure A-1 dated 02.07.2018 ventilating his grievances to the respondents. However, no orders have been passed thereon till date.

4. In the circumstances, the instant OA is disposed of at the admission stage itself, without going into the merits of the case by directing the respondents to consider representation (Annexure A-1) dated 02.07.2018 of the applicant and to pass appropriate reasoned and speaking orders thereon within ninety days from the date of receipt of a certified copy of this order, in accordance with law. No costs.

Let a copy of the OA, be enclosed to this order.

(A.K. Bishnoi)
Member(A)

(V. Ajay Kumar)
Member(J)

/ns/